

12.13 hrs.

PAPERS LAID ON THE TABLE

*[English]***Profit and Loss Account and Balance Sheet of Department of Telecommunications for 1987-88**

THE MINISTER OF COMMUNICATIONS (SHRI BIR BAHADUR SINGH): I beg to lay on the Table a copy of the Profit and Loss Account and Balance Sheet (on accrual basis) of the Department of Telecommunications for the year 1987-88 (Hindi and English versions). [placed in Library see No. LT 7875/89].

Corrigendum to Notification dt 21/4/88 and Statement Correcting reply to U.S.Q. No. 6885 given on 25/4/89, regarding fall in crude Oil Prices

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. NAMGYAL): On behalf of Shri Brahm Dutt I get to lay on the Table:-

- (1) A copy of the Notification No. G.S.R. 962 (E) (Hindi and English versions) published in Gazette of India dated the 28th September, 1988 containing corrigendum to Notification No. G.S.R. 475 (E) published in Gazette of India dated the 21st April, 1988, [Placed in Library See No. LT-7876/89]
- (2) A statement (Hindi and English versions) correcting the English version of the reply given on the 25th April, 1989 to Unstarred Question No. 6885 by Shrimati N.P. Jhansi Lakhshmi regarding fall in crude oil prices. [Placed in Library see No. LT-7877/89]

28th Report of the Commission for Scheduled Castes and Scheduled Tribes for 1986-87

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): I beg to lay on the Table a copy of the Twenty Eighth Report (Hindi and English versions) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1986-87. [Placed in Library See no. LT-7878/89].

Annual Report, Annual Accounts and Review on the working of Indian Airlines for 1987-88

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. NAMGYAL): On behalf of Shri Shivraj V. Patil: I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Airlines for the year 1987-88 under sub-section (2) of section 37 of the Air Corporations Act, 1953.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Airlines for the year 1987-88 together with Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Airlines for the year 1987-88.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT-7879/89]

**Notification under Customs Act, 1962
etc, Income Tax (Second Amendment)
Rules, 1989**

THE MINISTER OF STATE IN THE
DEPARTMENT OF EXPENDITURE IN
THE MINISTRY OF FINANCE (SHRI B.K.
GADHVI): On behalf of Shri A.K. Panja: I
beg to lay on the Table:

(1) A copy each of the following
Notifications (Hindi and English
versions) under section 159 of
the customs Act, 1962:

- (i) G.S.R. 363 (E) published in Gazette of India dated the 16th March, 1989 together with an explanatory memorandum making certain amendments to Notification No. 169/88-Cus. dated the 13th May, 1988 extending the concessional rate of import duty on polyurethane films and polyurethane foils of specified thickness intended to be used for finishing of leather for a period of six months, i.e., upto the 30th September, 1988.
- (ii) G.S.R. 387 (E) published in Gazette of India dated the 28th March, 1989 together with an explanatory memorandum extending the validity of the notification No. 522/86-Cus, dated the 31st December, 1986 upto 30th June, 1989.
- (iii) G.S.R. 388(E) published in Gazette of India dated the 28th March, 1989 together with an explanatory memorandum extending the validity of Notification No. 127/82-Cus., dated the 1st May, 1982 upto 31st March, 1994.
- (iv) G.S.R. 389(E) published in Gazette of India dated the 28th March, 1989 together with an

explanatory memorandum exempting specified goods when imported from Egypt from basic duty of customs in excess of 50 per cent of the standard rate of duty applicable on these goods.

(v) G.S.R. 396(E) published in Gazette of India dated the 29th March, 1989 together with an explanatory memorandum extending the validity of Notification No. 19/85-Cus., dated the 1st February, 1985 upto 31st March, 1990.

(vi) G.S.R. 454 (E) published in Gazette of India dated the 20th April, 1989 together with an explanatory memorandum making certain amendments to Notification No. 66/89 Cus., dated the 1st March, 1989 prescribing concessional duty on capital goods imported for manufacture of fuel injection equipment. [Placed in Library See no. LT-7880/89]

(2) A copy of the Notification No. G.S.R. 444(E) (Hindi and English versions) published in Gazette of India dated the 12th April, 1989 together with an explanatory memorandum making certain amendments to Notification No. 415/86-CE dated the 15th September, 1986 exempting whole of the excise duty on ammonia and synthesis gas which is supplied by Krishak Bharati Cooperative Limited, Hazira for use in heavy water plant at Hazira, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944. [Placed in Library See No. LT-7881/89]

(3) A copy of the Notification No. 464(E) (Hindi and English ver-

sions) published in Gazette of India dated the 24th April, 1989 together with an explanatory memorandum regarding exemption to His Excellency Mr. Farouk Al-Shara, Minister of Foreign Affairs of the Syrian Arab Republic and other members of delegation who visited India from 24th to 26th April, 1989, from the payment of foreign travel tax, under section 41 of the Finance Act, 1979. [Placed in Library See No. LT-7882/89]

- (4) A copy of the Income-tax (Second Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. S.O. 289 (E) under section 296 of the Income-Tax Act, 1961. [Placed in Library See No. LT-7883/89]

Indian Telegraph (First Amendment) Rules 1988

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): I beg to lay on the Table a copy of the Indian Telegraph (First Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 179 in Gazette of India dated the 18th March, 1989, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library See No. LT-7884/89]

Budget Estimates of the Damodar Valley Corporation for 1989-90

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI): I beg to lay on the Table a copy of the Budget Estimates (Hindi and English versions) of the Damodar Valley Corporation for the year 1989-90 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948 [Placed in Library See No. LT-7885/89]

Annual Reports and Review on the working of National School of Drama, New Delhi, Sahitya academy Indian Museum, Calcutta, Indira Gandhi National Open University, New Delhi, National Institute of Educational Planning and Administration, New Delhi, Pondicherry University, Pondicherry for 1987-88 and Statements having delay in laying these peoples.

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI): I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National School of Drama, New Delhi, for the year 1987-88.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. 7886/89]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi for the year 1987-88 along with Audited Accounts
- (ii) A copy of the Review (Hindi and English versions) of the Sahitya Akademi for the year 1987-88 along with Audited Accounts.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library See No. LT-7887/89]

of Educational planning and Administration, New Delhi.

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| <p>(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta, for the year 1987-88 along with Audited Accounts.</p> <p>(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Museum, Calcutta, for the year 1987-88.</p> <p>(6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [Placed in Library See No. LT-7888/89]</p> <p>(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 1987-88.</p> <p>(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indira Gandhi national Open University, New Delhi, for the year 1987-88.</p> <p>(8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above. [Placed in Library see No. LT-7889/89]</p> <p>(9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 1987-88 along with Audited Accounts.</p> <p>(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute</p> | <p>(10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above. [Placed in Library See No. LT-7890/89]</p> <p>(11) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1987-88.</p> <p>(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pondicherry University, Pondicherry for the year 1987-88.</p> <p>(12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.</p> <p>(13) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University for the year 1987-88 together with Audit Report thereon.</p> <p>(14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above. [Placed in Library See No. LT-7891/89]</p> |
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- Notification under Industries (development and Regulation) Act, 1951 *Re:* extension of period of take-over of management of M/s Indian Machinery Company etc**
- THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:
- (i) Notification No. S.O. 515 (E)/18A/IDRA/88 published in Gazette of India dated the 20th May, 1988 regarding extension of period of take over the management of Messrs India Machinery Company Limited, Howrah, upto 24th November, 1988.
- (ii) Notification No. S.O. 1078(E)/18A/IDRA/88 published in Gazette of India dated the 24th November, 1988 regarding extension of period of take over of management of Messrs India Machinery Company Limited, Howrah, upto 24th November, 1989. [Placed in Library See no. LT-7892/89]
- (2) A copy of the Tamilnadu Magnesite Products Limited and Tamilnadu Magnesite (Amalgamation) Order, 1989 (Hindi and English versions) published in Notification No. S.O. 205(E) in Gazette of India dated the 17th March, 1989, under section 396 of the Companies Act, 1956. [Placed in Library See No. LT-7893/89]
- (3) A copy of the Companies Unpaid Dividend (Transfer to General Revenue Account of the Central Government) Amendment Rules, 1989, (Hindi and English versions) published in Notification No. G.S.R. 136 (E) in Gazette of India dated the 1st March, 1989, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed
- in Library See No. LT-7894/89]
- (4) A copy each of the following notifications (Hindi and English versions) under section 30B of the Chartered Accountants Act, 1949:
- (i) The Chartered Accountants Regulations, 1988 published in Notification No. a-CA(134)/88 in Gazette of India dated the 1st June, 1988. [Placed in Library See No. LT-7895/89]
- (ii) S.O. No. 1628 published in Gazette of India dated the 28th May, 1988 regarding formation of regional constituencies for holding elections to the Council of Institute of Chartered Accountants. [Placed in Library See No. LT-7896/89]
- (5) A copy of the Notification No. S.O. 308(E) (Hindi and English versions) published in Gazette of India dated the 27th April, 1989 directing that the provisions of section 21 and 22 of the Monopolies and Restrictive Trade Practices Act, 1969 shall not apply to any proposal in respect of any industry specified in the Schedule to this Notification subject to certain conditions, under sub-section (3) of section 22A of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library See No. LT-7897/89]
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:
- (a) (i) A statement regarding Review by the government

- on the working of the National small Industries Corporation Limited, New Delhi, for the year 1987-88.
- (ii) annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT-7898/89]
- (b) (i) A statement regarding Review by the government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1987-88.
- (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1987-88 along with audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at 6(b) above. [Placed in Library See No. LT-7899/89]
- (8) (i) A copy of the annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Automotive Research Association of India, Pune, for the year 1987-88. [Placed in Library See No. LT-7900/89]
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 1987-88. [Placed in Library See No. LT-7901/89]

Statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during various Sessions of Seventh and Eighth Lok Sabha

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT): I beg to lay on the Table a copy each of the following Statements (Hindi and English versions) showing the action taken by the government on various assurances, promises and undertakings given by the Ministers during the various sessions of Seventh and Eighth Lok Sabha:

- (i) Statement No. XXIV Fourteenth Session, 1984 (Seventh Lok Sabha) [Placed in Library. See LT No. 7902/89]
- (ii) Statement No. XXIII-Second Session, 1985. [Placed in Library. See LT No. 7903/89]

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| <ul style="list-style-type: none"> (iii) Statement No. XXI-Fourth Session, 1985.
[Placed in Library. See LT No. 7904/89] (iv) Statement No. XXII-Fifth Session, 1986
[Placed in Library. See LT No. 7905/89] (v) Statement No. XIX-Sixth Session, 1986.
[Placed in Library. See LT No. 7906/89] (vi) Statement No. XVI-Seventh Session, 1986.
[Placed in Library. See LT No. 7907/89] (vii) Statement No. XVI-Eighth Session, 1987.
[Placed in Library. See LT No. 7908/89] (viii) Statement No. SII-II Part of Eighth Session, 1987.
[Placed in Library. See LT No. 7909/89] (ix) Statement No. XI-Ninth Session, 1987.
[Placed in Library. See LT no. 7910/89] (x) Statement No. IX-Tenth Session, 1988.
[Placed in Library. See LT No. 7911/89] (xi) Statement No. V-Eleventh Session, 1988.
[Placed in Library. See LT No. 7912/89] (xii) Statement No. II-Twelfth Session, 1988.
[Placed in Library. See LT No. 7913/89] (xiii) Statement No. I-Thirteenth Session, 1989.
Placed in Library. See LT No. 7914/89] | Eighth
Lok Sabha |
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Annual Report and Audited Accounts of erst-while Indian Dairy Corporation for period from 1.4.87 to 11.10.87 etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): I beg to lay on the Table:

- (1) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the erst-while Indian Dairy Corporation for the period from 1st April, 1987 to 11th October, 1987 within the stipulated

period of nine months after the close of the Accounting year. [Placed in Library See No. LT-7915/89]

- (2) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the National Dairy Development Board, Anand, for the period from 12th October, 1987 to 31st March, 1988 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library See No. LT-7916/87]

Annual Report and Review on the working of Delhi Transport Corporation for 1987-88 and a statement showing reasons for delay in laying these paper.

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. NAMGYAL): I beg to lay on the Table:

- (1) A copy of Notification No. G.S.R. 4040 (E) (Hindi and English versions) published in Gazette in India dated the 30th March, 1989 approving the Visakhapatnam Port Trust (Handling of Freight Containers containing Dangerous/Hazardous Cargo) Regulations, 1988 under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.
- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1987-88 together with Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the government on the Audited Accounts of the Delhi Transport Corporation, New Delhi, for the year 1987-88.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library See No. LT-7918/89]

12.15 hrs.
[English]

COMMITTEE ON PETITIONS

Tenth Report

SHRI BALASAHEB VIKHE PATIL (Kopargaon): I beg to present the Tenth Report (Hindi and English versions) of the Committee on petitions.

12.15 1/2 hrs.

COMMITTEE ON SUBORDINATE LEGISLATION

Twenty-fourth Report

[English]

SHRI ZAINUL BASHER (Gazipur): I beg to present the Twenty fourth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

12.16 hrs.

COMMITTEE ON GOVERNMENT ASSURANCES

[English]

Sixteenth Report

PROF. NARAIN CHAND PARASHAR (Hamirpur): I beg to present the Sixteenth Report (Hindi and English versions) of the Committee on Government Assurances.

(Interruptions) *

SHRI INDRAJIT GUPTA (Basirhat): What is the point in talking to Prof. Madhu Dandavate?

(Interruptions)*

MR. SPEAKER: According to rules, the Chairman of the Committee shall be appointed by the Speaker.